

ITEM NO.501

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 1022/1989

ALL INDIA JUDGES ASSOCIATION & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

[ONLY I.A. NO. 230675/2025 FOR DIRECTIONS IS LISTED UNDER THIS  
ITEM]

IA No. 230675/2025 - APPROPRIATE ORDERS/DIRECTIONS

Date : 14-10-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE K. VINOD CHANDRAN  
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

Nodal Officer: Ms. Mayuri Raghuvanshi, Advocate

Mr. Manu Krishnan, Advocate

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Mr. T.k. Nayak, Adv.  
Mr. Aditya Kumar, Adv.

Mr. Ramesh Babu M. R., AOR

Ms. Manisha Ambwani, AOR

UPON hearing the counsel the Court made the following  
O R D E R

I.A. NO. 230675/2025

1. All the applications seeking interventions/impleadments filed till today are allowed.

2. We frame the following question for consideration by the Constitution Bench:-

*“What should be the criteria for determining seniority in the cadre of Higher Judicial Services”*

3. Needless to state that while considering the aforesaid issue, we shall also consider other ancillary or related issues.

4. The parties shall file their written submissions on or prior to 27.10.2025.

5. Ms. Mayuri Raghuvanshi, learned counsel, would act as a Nodal Counsel on behalf of those parties, who are supporting the prayers made in the application.

6. Mr. Manu Krishnan, learned counsel, would act as a Nodal Counsel on behalf of the parties, who are opposing the prayers

made in the application.

7. The parties supporting the prayers made in the application will be heard on 28.10.2025 and the parties opposing the prayers made in the application will be heard on 29.10.2025.

8. The Nodal Counsel, in consultation with the Senior Counsel or the Counsel arguing on behalf of the parties, shall arrange the time schedule amongst the counsel so that the arguments on each of the side can be concluded within the time allotted to them.

9. We clarify that the time schedule should be scrupulously followed and the Counsel for the parties should make an endeavour to complete their arguments within the time allotted to them.

10. The parties shall follow the Circular issued by the Registry on 03<sup>rd</sup> April, 2024, while making compilation of the volumes; and other miscellaneous directions.

11. List on 28.10.2025.

(DEEPAK SINGH)  
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)  
ASSISTANT REGISTRAR